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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 8530/2018 & CM APPL. 32791/2018

KUSH KALRA Petitioner

Through: Ms. Charu Wali Khanna, Advocate.

versus

UNION OF INDIA & ANR Respondents

Through: Mr. Ripu Daman Bhardwaj, CGSC
with Mr. Kushagra Kumar and Mr.
Abhinav Bhardwaj, Advocate for
UoI.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER
19.05.2023

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1. The present writ petition under Article 226 of the Constitution of India has been filed by the Petitioner as a Public Interest Litigation (PIL) with the following prayers:

“a) Issue Writ in the nature of MANDAMUS, or any other appropriate WRIT, directing Respondent to allow the recruitment of WOMEN/FEMALES for post of Airmen in group "X" trade and group "Y" trade in all the departments of Indian Air Force irrespective of gender.

b) Issue writ of Mandamus or any other appropriate writ directing Respondents to inform this Hon'ble Court as to what steps it has taken towards Gender Equality in all posts in Indian Air Force.

c) Issue such other Writ, direction or order, which

this Hon'ble Court may deem fit and proper under the facts and circumstances of the case.”

2. An affidavit has been filed on behalf of the Union of India and it has been brought to the notice of this Court that on account of a policy decision taken by the Government in the matter of recruitment in Army, Navy and Air Force under the Agnipath Scheme, the Union of India is recruiting unmarried Indian male as well as female candidates. The Agniveervayus are being recruited in the Air Force and there is no gender discrimination.
3. In light of the aforesaid, no further Orders are required to be passed in the present PIL.
4. In view of the above, the PIL is disposed of, along with pending application(s), if any.

SATISH CHANDRA SHARMA, CJ

SUBRAMONIUM PRASAD, J

MAY 19, 2023

S. Zakir